

HIGH COURT OF HIMACHAL PRADESH T SHIMLA.

No.HHC/VIG/GEN STAT/93-VI - 2823

Dated: Shimla, the 30th January, 2017.

03.02

From

The Registrar (Vigilance),
High Court of Himachal Pradesh,
Shimla 171 001.

To

~~All~~ the Judicial Officers
in Himachal Pradesh (By Name)

Sub:

Instructions concerning under trial prisoners.

Sir,

In order to tackle the problem of overcrowding of under trials in the jails, you are requested to follow the instructions mentioned below:

1. For the bailable offences, insistence should not be made for higher amount of bail for indigent persons.
2. The first offender under section 4 of the Probation of Offenders Act should be placed under the control of the Probation Officer rather than continue in the jail. Of course, the Magistrate or the Judge will have to take a decision based on the facts of the case.

The above instructions be followed in letter and spirit.

Yours faithfully,


(Arvind Malhotra)
Registrar (Vigilance)

Endst.No.HHC/VIG/GEN/STAT/93-VI Dated Shimla the 30th January, 2017

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1. The Addl. Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice.
2. All the Additional Registrars/ Deputy Registrars.
3. All the Secretaries to the Hon'ble Judges.
4. The Secretary/ Private Secretary/ PA to the Registrar General/Registrar (Vigilance)/Registrar(Judicial)/ Registrar (Rules)/ Registrar (Admn)/ Registrar (GAD & Estt) and CPC.
5. The Section Officer (Computers), HP High Court, Shimla with a request to upload the aforesaid instructions on the official website.


Assistant Registrar (Vigilance)
